

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 76/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of tariff of 2019-24 period in respect of 6 assets in “Provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Regions”

Date of Hearing : 26.2.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member

Petitioner : Powergrid Corporation of India Limited

Respondents : Bihar State Power (Holding) Company Ltd. & 5 Others

Parties present : Ms. Rohini Prasad, Advocate, BSPHCL
Shri A.K. Verma, PGCIL
Shri Amit Yadav, PGCIL
Shri Amit K. Jain, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of Asset-A(1): 1 No. 315 MVA, 400/220/33 kV, 3-Phase Transformer at Biharshariff Sub-station and 1 No. 315 MVA, 400/220/33 kV, 3-Phase Transformer at Jamshedpur Sub-station, Asset-A(2): 1 No. 80 MVAR, 420 kV, 3-Phase Reactor at Rourkela Sub-station, Asset-A(3): 1 No. 315 MVA, 400/220 kV, 3-Phase ICT at Durgapur Sub-station, Asset-A(4): 1 No. 160 MVA, 220/132 kV, 3-Phase ICT at Siliguri Sub-station, Asset-A(5): 1 No. 315 MVA, 400/220 kV, 3-Phase ICT at Rourkela Sub-station, Asset-B: 1 No. 50 MVA, 132/66 kV, 3-Phase ICT at Gangtok Sub-station under “Provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Regions”. He submitted that Assets-A(1), A(2), A(3), A(4) and A(5) were put into commercial operation on 1.9.2012, 1.10.2012, 1.3.2013, 1.6.2013 and 1.4.2013 respectively and tariff for 2009-14 block was allowed vide order dated 10.7.2015 in Petition No.43/TT/2013 and for the 2014-19 period vide order dated 17.10.2017 in Petition 37/TT/2017. The tariff for Asset-B, put into commercial operation on 20.4.2015, was allowed vide order dated 9.10.2018 in Petition No. 215/TT/2015. The assets put



into commercial operation in 2009-14 tariff block have been combined and named as Asset-A and the asset put into commercial operation in 2014-19 tariff block has been named as Asset-B. He submitted that the details of additional capitalization for 2014-19 period, asset-wise and party-wise has been filed. He submitted that the estimated completion cost is within the RCE and there is no cost over-run in case of instant assets. The details of additional capital expenditure beyond cut-off date, contractor wise balance and retention payment details have been provided in the petition.

2. The representative of the petitioner submitted that the ICT at Baripada Sub-station, which was put into commercial operation on 1.9.2013 was shifted to Purnea Sub-station, was allowed tariff for the 2009-14 period alongwith the other assets put into commercial operation in the said period in order dated 10.7.2015. The Commission in order dated 17.10.2017 in Petition No.37/TT/2017 directed the Petitioner to file a fresh true up petition with de-cap details and accordingly Petition No.322/TT/2019 has been filed for truing up of the tariff of the 2009-14 period and for determination of tariff for the 2014-19 period. Petition No.322/TT/2019 was disposed of vide order dated 28.1.2020.

3. In response to Commission's query regarding calculation of initial spares, the representative of the Petitioner submitted that the initial spares have been recalculated in accordance with the APTEL's judgement dated 14.9.2019 in Appeal No. 74 of 2017.

4. Learned counsel for BSPHCL requested 2 weeks' time to file its reply to the petition.

5. The Commission directed the Petitioner to submit the following information, on affidavit, by 14.3.2020 with an advance copy to the Respondents:-

- (a) Form-13 for Plant and Machinery cost as on cut-off date in line with Regulation 13 of the 2014 Tariff Regulations.
- (b) With regard to add-cap claimed during 2014-15 to 2018-19, submit the details of contracts under head-wise, party wise, year of actual capitalization, total liability, un-discharged liability (separately as on COD, as on 31.3.2014 and as on 31.3.2019), addition to liability against which payments have been retained or work has been deferred and reasons thereof for each of the assets covered in the instant petition.

6. The Commission further directed the Respondents to file their reply by 12.3.2020, with an advance copy to the Petitioner, who may file its rejoinder by 17.3.2020. The Commission also directed the parties to adhere to the above specified timeline and further observed that no extension of time shall be granted.



7. The matter will be listed for further hearing on 18.3.2020.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

